

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

THURSDAY, THE FOURTH DAY OF DECEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE SRI JUSTICE E.V. VENUGOPAL

WRIT PETITION NO: 30594 OF 2023

Between:

Varala Venkat Reddy, S/o.Ram Reddy Aged about 62 years, Occ. Govt. Retd.
Employee R/o Dharmapur village, Kodangal Mandal, Vikarabad District.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Revenue Department, Secretariat, Hyderabad.
2. The District Collector, Vikarabad, Vikarabad District.
3. The Revenue Divisional Officer, Vikarabad Division, Vikarabad District.
4. The Tahsildar, Kodangal Mandal, Vikarabad District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ order or direction more particularly one in the nature of Writ of Mandamus declaring the action of the respondents in not considering the online application dated 2/11/2020 for regularization of Sada Bynama presented by the petitioner in respect of land in Sy.No.62/A to an extent of Ac 1.00gts situated at Gandlapalle village, Kodangal Mandal, Vikarabad District as the same is illegal, arbitrary and unconstitutional and violative of principles of natural justice and consequently direct the respondents to consider the online application dated 2/11/2020 of the petitioner.

IA NO: 1 OF 2023

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondents to consider the online application dated 2/11/2020 for regularization of Sada Bynama submitted by the petitioner in respect of land in Sy.No.62/A to an extent of Ac 1.00gts situated at Gandlapalle village, Kodangal Mandal, Vikarabad District, pending disposal of the above writ petition.

Counsel for the Petitioner : SRI REMIDALA KOTAIAH

Counsel for the Respondents No.1to4: SRI L.RAVINDER, AGP FOR REVENUE

The Court made the following: ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA AT
HYDERABAD**

THE HONOURABLE SRI JUSTICE E.V.VENUGOPAL

WRIT PETITION No.30594 of 2023
DATE OF ORDER: 04.12.2025

Between:

Varala Venkat Reddy

...Petitioner

AND

**The State of Telangana, rep. by its
Principal Secretary,
Revenue Department, Secretariat,
Hyderabad and Three others**

...Respondents

ORDER:

Aggrieved by the action of respondents in not considering the online application of the petitioner dated 02.11.2020 seeking for regularization of Sada Bainama present by the petitioner in respect of land in Survey No.62/A to an extent of Ac.1-00 guntas situated at Gandlapalle Village, Kodangal Mandal, Vikarabad District, the present writ petition is filed. A consequential prayer is sought to direct the

respondents to consider his online application and to pass appropriate orders.

2. Heard learned counsel for the petitioner and Mr. L.Ravinder, learned Assistant Government Pleader for Revenue appearing for respondent Nos.1 to 4.

3. Learned counsel for the petitioner submitted that the petitioner purchased the subject land from his vendor for a valid sale consideration on 04.12.2009 and accordingly submitted an application dated 01.11.2020 under Form-X to respondent No.4 to issue a certificate under Section 5-A (4) of the AP Rights in Land Pattadar Pass Books Act, 1971 (for short "the Act, 1971) and Rule 22(5)(ii) of AP Rights in Land and Pattadar Pass Books Rules, 1989 declaring that the said transaction of the land between the petitioner's vendor and vendor is valid. Subsequently, the petitioner made an online application dated 02.11.2020 for regularization of sada bainama in respect of the said transaction. It is further submitted that the vendor of the petitioner died and the petitioner's vendor's brother being the legal heir, taking advantage of the same, is trying to alienate the same to third party illegally. As such, the petitioner approached revenue authorities for regularization of the sale, but no action is taken upon the said application till date. Aggrieved by

the inaction of official respondents, the petitioner is constrained to file this writ petition seeking appropriate directions.

4. Learned Assistant Government Pleader for Revenue submitted that the petitioner's application will be considered in due course of time and appropriate action will be taken strictly in accordance with law.

5. This Court having heard learned counsel for the petitioner and learned Assistant Government Pleader for Revenue, without making any observations on merits and demerits of the case, deems it appropriate to direct official respondents to consider the petitioner's online application and take appropriate action strictly in accordance with law, by issuing notice to all concerned / interested parties and after granting sufficient opportunity of hearing.

6. With the above directions, this writ petition is disposed of. There shall be no order as to costs.

As a sequel thereto, miscellaneous applications if any pending, in this petition, shall stand closed.

SD/-M. NAGAMANI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

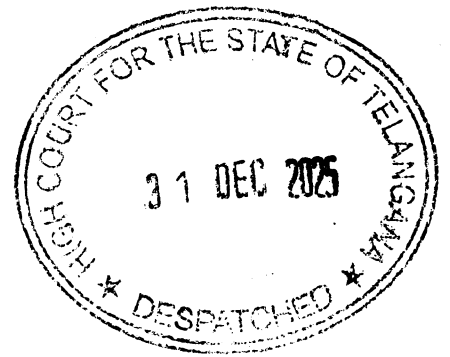
1. The Principal Secretary, Revenue Department, Secretariat, Telangana State, Hyderabad.
2. The District Collector, Vikarabad, Vikarabad District.
3. The Revenue Divisional Officer, Vikarabad Division, Vikarabad District.
4. The Tahsildar, Kodungal Mandal, Vikarabad District.
5. One CC to SRI REMIDALA KOTAIAH, Advocate. [OPUC]
6. Two CCs to GP FOR REVENUE, High Court for the State of Telangana. [OUT]
7. Two CD Copies.

BSK
BS

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HIGH COURT

DATED:04/12/2025



ORDER

WP.No.30594 of 2023

**DISPOSING OF THE WRIT PETITION
WITHOUT COSTS**

PA
(10) 30/12/25